

FORM A

Public Announcement

[Under regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF VIRTUE INFRA AND ENTERTAINMENT PRIVATE LIMITED

RELEVANT PARTICULARS		
1)	Name of the Corporate Debtor	Virtue Infra and Entertainment Private Limited
2)	Date of incorporation of corporate debtor	21 July 2010
3)	Authority under which corporate debtor is incorporated/registered	Registrar of Companies, Mumbai
4)	Corporate Identity Number / Limited Liability Identification Number of the corporate debtor	U74999MH2010PTC205767
5)	Address of the registered office and principal office (if any) of the corporate debtor	7, Ravikiran, Tilak Nagar, Aurangabad Maharashtra 431005 India
6)	Insolvency commencement date in respect of corporate debtor	29 September 2021 (Order made available on NCLT website on 18 October 2021)
7)	Estimated date of closure of insolvency resolution process	180 days from insolvency commencement date i.e 27 March 2022
8)	Name and the registration number of the insolvency professional acting as interim resolution professional	Anagha Anasingaraju IBBI/IPA-002/IP-N00247/2017-18/10732
9)	Address and email of the interim resolution professional, as registered with the board	C/o KANJMAG & CO, Company Secretaries, 1-2, Aishwarya Sankul, 17 G.A. Kulkarni Path, Opp. Joshi's Railway Museum, Kothrud, Pune - 411038 E-mail: rp.anagha@kanjcs.com
10)	Address and email ID to be used for correspondence with the interim resolution professional	C/o KANJMAG & CO, Company Secretaries, 1-2, Aishwarya Sankul, 17 G.A. Kulkarni Path, Opp. Joshi's Railway Museum, Kothrud, Pune - 411038 E-mail: rp.anagha@kanjcs.com
11)	Last date for submission of claims	01 November 2021
12)	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Name the class(es) - None

13)	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable
14)	Relevant forms and Details of authorised representatives are available at	Web Link: www.ibbi.gov.in Physical address: same as address mentioned in entry no. 10

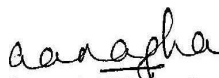
Notice is hereby given that National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of Virtue Infra & Entertainment Private Limited, Aurangabad on 29 September 2021 (Order made Savailable on NCLT website on 18 October 2021)

The creditors of Virtue Infra & Entertainment Private Limited are hereby called upon to submit their claims with proof on or before 01 November 2021 to the interim resolution professional at the address mentioned against entry no. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claims shall attract penalties.



Anagha Anasingaraju

Interim Resolution Professional

Date: 18 October 2021

Place: Pune